

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2159/2004

(From the judgement and final order dated 13/02/2004 in CRLRP No.
24/2002 of The HIGH COURT OF KARNATAKA AT BANGALORE)

NADISHWAR BANAND & ANR.

Petitioner

(s)

VERSUS

STATE OF KARNATKA & ANR.

Respondent

(s)

(With appln(s) for stay)

Date: 05/04/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner(s) Mr. Ranjit Kumar, Sr.Adv.

Mr. G.L.Vishwanath, Adv.
Mr. Navin Chawla, Adv.
Mr. Alok Krishna Agarwal, Adv.
Mr. Shashank Kumar, Adv.
Ms. Manjula Gupta, Adv.

For Respondent(s) Mr. Sanjay R. Hegde, Adv.

Mr. Shrinivas R.Khalap, Adv.
Mr. Anupam Lal Das, Adv.

UPON hearing counsel the Court made the following

O R D E R

Counsel for the parties submit that the matter in all likelihood would be settled and a joint memo filed settling all the disputes between the parties, for withdrawal of all proceedings and for payment of a sum of Rs.45 lacs to Respondent

-2-

No.2 in full and final settlement of all disputes between the parties.

Let this matter be placed before this bench on 10th May, 2005 on or before which date the joint memo is expected to

be filed, and the amount paid to the Respondent No.2 by demand

draft/banker's cheque.

(SUKHBIR PAUL KAUR)

COURT MASTER

(VIJAY DHAWAN)

COURT MASTER